



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ३, अंक ३०(३)]

शुक्रवार, मार्च ३१, २०१७/चैत्र १०, शके १९३९

[पृष्ठे ७८, किंमत : रुपये २७.००

असाधारण क्रमांक ५८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Appropriation Bill, 2017 (L. A. Bill No. XXI of 2017), introduced in the Maharashtra Legislative Assembly on the 31st March 2017, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

PRAKASH H. MALI,

Principal Secretary to Government,
Law and Judiciary Department.

L. A. BILL No. XXI OF 2017.

A BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State for the services of the year ending on the thirty-first day of March 2018.

WHEREAS by virtue of article 204 of the Constitution of India, it is necessary to provide for the passing of an Appropriation Act for the appropriation of certain further sums from and out of the Consolidated Fund of the State for the services of the year ending on the thirty-first day of March 2018; and for the purpose of authorising payment of the said sums; it is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Appropriation Act, 2017. Short title.

Withdrawal
of Rs.
30,92,26,40,69,000
out of
the
Consolidated
Fund of the
State for the
Financial
Year 2017-
2018.

2. From and out of the Consolidated Fund of the State, there may be paid and applied sums not exceeding those specified in column (4) of the Schedule hereto annexed amounting in aggregate, inclusive of the sum specified in column (4) of the Schedule to the Maharashtra Appropriation (Vote on Account) Act, 2017, to the sum of three lakhs nine thousand two hundred twenty six crores, forty lakhs, sixty nine thousand rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March 2018, in respect of the services and purposes specified in column (2) of the Schedule.

Mah.
XXIV
of 2017.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the State by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March 2018.

STATEMENT OF OBJECTS AND REASONS.

Article 204(1) of the Constitution of India requires that as soon as may be after the grants have been made by the Assembly, there shall be introduced a Bill to provide for the appropriation from and out of the Consolidated Fund of the State of all moneys required to meet,—

(a) the grants so made by the Assembly; and

(b) the expenditure charged on the Consolidated Fund of the State but not exceeding in any case the amount shown in the statement previously laid before the Legislature.

The Bill accordingly specifies the gross amounts required to meet the grants made by the Assembly and the expenditure charged on the Consolidated Fund of the State for the Financial Year 2017-2018, inclusive of the sums specified in column (4) of the Schedule to the Maharashtra Appropriation (Vote on Account) Act, 2017.

The amounts are shown below :—

	Rs.
(a) Revenue Expenditure . .	25,40,29,35,77,000
(b) Capital Expenditure . .	5,51,97,04,92,000
Total . .	30,92,26,40,69,000

Mumbai,
Dated the 30th March 2017.

SUDHIR MUNGANTIWAR,
Finance Minister.